

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 111
(IB)-548/ND/2020

IN THE MATTER OF:

R.R. Distributors Pvt. Ltd.
Vs.
M/s Kanodia Technoplast Ltd.

... **Applicant/Petitioner**

Respondent

Order under Section 9 of IBC

Order delivered on 11.02.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent : Mr. Surender Raizada, Adv.
Mr. Anand Kumar Jha, Adv.
Mr. Chitvan Singhal, Adv.
Mr. Ashwani Gupta, Adv.

ORDER

During the arguments, Learned Counsel for the Corporate Debtor submitted that they are ready to settle today for the amount which is not time barred as per their condition which is for an amount of Rs. 87,00,000/- and odd, by demand draft, which is ready for payment today. Learned counsel seeks an adjournment to explore the possibility of settlement. Let Learned Counsel for the applicant consider the offer for possibility of settlement.

List on 22.03.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

MUKESH